WP(C) No. 164/2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE
THE HON'BLE MR JUSTICE TNK SINGH
& THE HON'BLE MR JUSTICE S R SEN

16.07.2015

Mr. K.S. Kynjing, learned Advocate General, and Mr. N.D. Chullai, learned senior Govt. Adv., assisted by Mr. S. Sen Gupta, learned GA, represent the State respondents.

Learned counsel for Airport Authority of India, Shri. R. Debnath has not received any instruction, thus he prays for and is granted a weeks' time to remind the Chairman, Airport Authority of India, failing which he shall remain present in Court. Smti. Pooja Pandey, Deputy Commissioner, Ri Bhoi District, who is present in Court, states that the contiguous land as demanded by the defence in lieu of its land required for construction of airport has already been identified, but till date the Defence Authorities have not conveyed their consent. That is why the acquisition process has not yet started. Let a notice issue to the Defence Secretary, Government of India, and the Chief of Army Staff to file response failing which the Court may be constrained to seek their appearance. List the matter on 23.07.2015.

JUDGE **JUDGE** **CHIEF JUSTICE**

Sylvana

WP(C) No. 127/2015

BEFORE
THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE
THE HON'BLE MR JUSTICE TNK SINGH &
THE HON'BLE MR JUSTICE S R SEN

16.07.2015

Mr. K.S. Kynjing, learned Advocate General, assisted by Mr. S. Sen Gupta, learned GA, represents the State respondents.

Mr. R. Debnath, learned counsel, represents respondent No. 2.

Mr. K. Baruah, learned counsel, is for respondent No. 4.

We have heard learned counsel for parties. We have also perused the affidavit filed on record. It appears from the affidavit filed by the Director General of Police, Meghalaya, vide paragraph 13, that a proposal has been sent to the Government of India for upgradation of the police establishment and infrastructure in Garo Hills Range of Meghalaya so as to effectively deal with the activities connected with insurgency and trans-border crimes, apart from the issue of day to day law and order problem. Let the Central Government file affidavit about its response there to. Learned Advocate General present in Court also states that the order passed by this Court shall be effectively implemented. List the matter on 14.08.2015.

JUDGE **JUDGE** **CHIEF JUSTICE**

Sylvana